

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1737/2016

New Delhi, this the 11th day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

S. M. Dubey, Ex. OS from the O/o. ADEM Office,
NCR, Itawah,
Age – 61, Group C (OS)
S/o. Late Sh. Hari Dass Dubey,
C/o. Sh. Saurabh
H. No. RZG-315, Gali No. 5, Raj Nagar Part-II
Palam Colony,
New Delhi-45.

...Applicant

(By Advocate : Mr. U. Srivastava)

VERSUS

Union of India through

1. The General Manager,
Northern Central Railway,
Allahabad, U.P.
2. The Divisional Railway Manager,
Allahabad, Northern Central Railway
Allahabad, U.P.
3. The Sr. Divisional Engineer IV
Northern Central Railway, D.R.M. Office
Allahabad, U.P. ...Respondents

(By Advocate : Mr. R. N. Singh)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J).

Heard.

2. Issue notice the respondents.
3. At this stage, Mr. R. N. Singh, advocate, appears and accepts notice on behalf of all the respondents.
4. After hearing the learned counsel for the parties, going through the records with their valuable help, the main O.A is disposed of with a direction

to the Divisional Railway Manager (respondent no. 2) to complete the inquiry on the charge sheet issued to the applicant on 19.02.2014, within a period of three months from the date of receipt of a certified copy of this order, in accordance with law, subject to the condition that the applicant would fully cooperate with the inquiry proceedings. No costs.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/